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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY-400614

O.A.NO. 71/88

Shri Nivrutti T. Shejwal  
At Wadki  
PO.Fursungi  
Talq.Haveli  
Dist. Pune

Applicant

v/s.

Post Master General  
Maharashtra Circle  
G.P.O. Building  
Bombay

Respondent

Coram : Hon'ble Vice Chairman B C Gadgil  
Hon'ble Member(A) L H A Rego

Appearance:

Applicant  
in person

Shri P M Pradhan  
Counsel  
for the Respondents

ORAL JUDGEMENT  
(PER: B C Gadgil, Vice Chairman)

DATE : 5.4.88

Heard the applicant in person and Mr. P M Pradhan,  
Counsel for the Respondents.

The applicant was a postal employee. He retired in 1985. His case is that his son Raju should be given an employment in the Postal Department in Group D cadre in pursuance to Rule 38 of the Central Civil Services (Pension) Rules 1972. In our opinion the son who is seeking for employment himself has to make application under section 19 of the Administrative Tribunals Act 1985. It cannot be said that the applicant has any service matter which can be decided by us. Hence this application is ~~liable to~~ be dismissed. However, the applicant's son may, if he is so chooses, file a separate application which would be decided on its own merits.

  
( L H A Rego ) 5-4-88  
Member(A)

  
( B C Gadgil )  
Vice Chairman